

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2024

Dated 27.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please find enclosed herewith copy of the communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

In this respect, you are kindly requested to inform as to whether the order stands complied with insofar as the appointment of the Returning Officer and Election Commissioner is concerned.

Please treat this as most urgent.

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

Forwarded.
Wokhail
Ld. Chairperson
DBAEC - 2024

Encl. Communication dated 25.11.2024 of Hon'ble High Court of Delhi.
No. 4628/EC/DBA/2024 **27 NOV 2024**

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

MOST IMMEDIATE
OUT AT ONCE

HIGH COURT OF DELHI : NEW DELHI

No. 838-902 DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) Dated: 25.11.2024

From

The Registrar General.
High Court of Delhi.
New Delhi.

To

1. The Chairperson, Election Committee, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
2. The President, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
3. The Secretary, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi.
4. The Chairperson, Election Committee, Delhi Bar Association, Tis Hazari Courts Complex, Delhi.
5. The President, Delhi Bar Association, Tis Hazari Courts Complex, Delhi.
6. The Secretary, Delhi Bar Association, Tis Hazari Courts Complex, Delhi.
7. The Chairperson, Election Committee, New Delhi Bar Association, Patiala House Courts Complex, New Delhi.
8. The President, New Delhi Bar Association, Patiala House Courts Complex, New Delhi.
9. The Secretary, New Delhi Bar Association, Patiala House Courts Complex, New Delhi.
10. The Chairperson, Election Committee, Saket Bar Association, Saket Court Complex, Saket, New Delhi.
11. The President, Saket Bar Association, Saket Court Complex, Saket, New Delhi.
12. The Secretary, Saket Bar Association, Saket Court Complex, Saket, New Delhi.
13. The Chairperson, Election Committee, Rohini Court Bar Association, Rohini Court Complex, Delhi.
14. The President, Rohini Court Bar Association, Rohini Court Complex, Delhi.
15. The Secretary, Rohini Court Bar Association, Rohini Court Complex, Delhi.
16. The Chairperson, Election Committee, Shahdara Bar Association, Karkardooma Court Complex, Delhi.
17. The President, Shahdara Bar Association, Karkardooma Court Complex, Delhi.
18. The Secretary, Shahdara Bar Association, Karkardooma Court Complex, Delhi.
19. The Chairperson, Election Committee, Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.
20. The President, Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.
21. The Secretary, Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.
22. The Chairperson, Election Committee, Central Delhi Court Bar Association at Rouse Avenue Court, New Delhi.
23. The Vice-President, Delhi High Court Bar Association, Delhi High Court Complex, New Delhi for the management of *Central Delhi Court Bar Association* at Rouse Avenue Court, New Delhi.

24. The Chairperson, Election Committee, Central Administrative Tribunal Bar Association, 61/35, Copernicus Marg, Opp. Punjab Bhawan, New Delhi-110001.
25. The President, Central Administrative Tribunal Bar Association, 61/35, Copernicus Marg, Opp. Punjab Bhawan, New Delhi-110001.
26. The Secretary, Central Administrative Tribunal Bar Association, 61/35, Copernicus Marg, Opp. Punjab Bhawan, New Delhi-110001.
27. The Chairperson, Election Committee, Armed Forces Tribunal Bar Association, West Block-VIII, Sector-1, R.K. Puram, New Delhi-66.
28. The President, Armed Forces Tribunal Bar Association, West Block-VIII, R.K. Puram, New Delhi-66.
29. The Secretary, Armed Forces Tribunal Bar Association, West Block-VIII, R.K. Puram, New Delhi-66.
30. The Chairperson, Election Committee, Delhi Tax Bar Association, G-09, Central Revenue Building, I.P. Estate, New Delhi.
31. The President, Delhi Tax Bar Association, G-09, Central Revenue Building, I.P. Estate, New Delhi.
32. The Secretary, Delhi Tax Bar Association, G-09, Central Revenue Building, I.P. Estate, New Delhi.
33. The Chairperson, Election Committee, Debts Recovery Tribunal Bar Association, 4th floor, Jeevan Tara Building, Sansad Marg, New Delhi.
34. The President, Debts Recovery Tribunal Bar Association, 4th floor, Jeevan Tara Building, Sansad Marg, New Delhi.
35. The Secretary, Debts Recovery Tribunal Bar Association, 4th floor, Jeevan Tara Building, Sansad Marg, New Delhi.
36. The Chairperson, Election Committee, Debt Recovery Appellate Tribunals Bar Association, 3rd floor, Samrat Hotel, Kautilya Marg, Chanakyapuri, New Delhi-110021.
37. The President, Debt Recovery Appellate Tribunals Bar Association, 3rd floor, Samrat Hotel, Kautilya Marg, Chanakyapuri, New Delhi-110021.
38. The Secretary, Debt Recovery Appellate Tribunals Bar Association, 3rd floor, Samrat Hotel, Kautilya Marg, Chanakyapuri, New Delhi-110021.
39. The Chairperson, Election Committee, National Company Law & Appellate Tribunal Bar Association, C-20, South Extension, Part-II, New Delhi-110049.
40. The President, National Company Law & Appellate Tribunal Bar Association, 2nd and 3rd Floor, MTNL Building, CGO Complex, Lodhi Road, New Delhi-110003.
41. The Secretary, National Company Law & Appellate Tribunal Bar Association, 2nd and 3rd Floor, MTNL Building, CGO Complex, Lodhi Road, New Delhi-110003.
42. The Chairperson, Election Committee, National Company Law Tribunal Bar Association, E-2, Kailash Colony, New Delhi-110048.
43. The President, National Company Law Tribunal Bar Association, E-2, Kailash Colony, New Delhi.
44. The Secretary, National Company Law Tribunal Bar Association, E-2, Kailash Colony, New Delhi.
45. The Chairperson, Election Committee, National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
46. The President, National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
47. The Secretary, National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.

48. The Chairperson, Election Committee, All India National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
49. The President, All India National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
50. The Secretary, All India National Consumer Disputes Redressal Commission Bar Association, P-20 (Basement), South Extension Part-II, New Delhi-110049.
51. The Chairperson, Election Committee, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
52. The President, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
53. The Secretary, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
54. The Chairperson, Election Committee, Taxation Bar Association, H-Block, 3rd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
55. The President, Taxation Bar Association, H-Block, 3rd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
56. The Secretary, Taxation Bar Association, H-Block, 3rd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
57. The Chairperson, Election Committee, National Green Tribunal Bar Association, Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi-110001.
58. The President, National Green Tribunal Bar Association, Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi-110001.
59. The Secretary, National Green Tribunal Bar Association, Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi-110001.
60. The Chairperson, Election Committee, Income Tax Appellate Tribunal (ITAT) Bar Association, Room No. 218, B-Tower, F-Block, World Trade Centre, Nauroji Nagar, New Delhi-110029.
61. The President, Income Tax Appellate Tribunal (ITAT) Bar Association, Room No. 218, B-Tower, F-Block, World Trade Centre, Nauroji Nagar, New Delhi-110029.
62. The Secretary, Income Tax Appellate Tribunal (ITAT) Bar Association, Room No. 218, B-Tower, F-Block, World Trade Centre, Nauroji Nagar, New Delhi-110029.
63. The Chairperson, Election Committee, Delhi Sub-Registrars Bar Association, Advocate Campus, RU Block, DDA Market, Pitampura, Delhi-88.
64. The President, Delhi Sub-Registrars Bar Association, Advocate Campus, RU Block, DDA Market, Pitampura, Delhi-88.
65. The Secretary, Delhi Sub-Registrars Bar Association, Advocate Campus, RU Block, DDA Market, Pitampura, Delhi-88.

Subject: Order dated 20.11.2024 passed by the Hon'ble Full Bench of this Court in C.M. Appl. No. 61310/2024, 63389/2024 and 63390/2024 in Writ Petition (C) No. 11363/2021 titled "Lalit Sharma and ors. vs. Union of India and ors."

Sir/Madam,

I am directed to forward herewith a copy of the order dated 20.11.2024 passed by the Hon'ble Full Bench of this Court in C.M. Appl. No. 61310/2024, 63389/2024 and 63390/2024 in Writ Petition (C) No. 11363/2021 titled "Lalit Sharma and ors. vs. Union of India and ors." for your information and necessary compliance.

I am also directed to request you to make all necessary arrangements in coordination with the Chairperson of Election Committee/Election Commissioner so appointed for procurement of EVMs/ballot papers (as per past practice), provision for space identification for setting up card readers with inbuilt controllers and its

subsidiary equipments, site survey, sitting space allocation, manpower, security of equipments, Internet/LAN connectivity, allocating IP addresses. security during the elections and other necessary arrangements.

It is further requested that all necessary formalities be completed well in time before the date of elections i.e. 13.12.2024 so that elections are conducted in fair and transparent manner in your respective complex.

Yours faithfully



(Gagan Nagpal)
Joint Registrar (Mgt. & Coord. Cell-I)
For Registrar General

Encl.: As above

Endst. No. 903 DHC/Mgt. & Coord. Cell-I/BMCC (District Courts) Dated: 25.11.2024

Copy for information to M/s. SEC Communications Pvt. Ltd. 301-309, 3rd floor, Ansal Tower, Nehru Place, New Delhi-19 with request to give a demo of Des readers machines to be installed in each Court Complex for purpose of elections to the respective President/Secretary of Bar Association and Chairperson of respective Election Committee/Election Commissioner so appointed.



(Sarabjeet Kaur)
Deputy Registrar (Mgt. & Coord. Cell-I)



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

- W.P.(C) 10363/2021

LALIT SHARMA AND ORS

..... Petitioners

Through:

versus

UNION OF INDIA AND ORS

..... Respondents

Through: Mr. Ruchir Mishra, Mr. Mukesh Kr. Tiwari and Ms. Reba Jena Mishra, Advs. for UOI.

Mr. Mohit Mathur, Sr. Adv. with Mr. Jatan Singh and Mr. Sandeep Sharma, Advs. for Delhi High Court Bar Association.

Mr.T.Singhdev, Advocate with Mr.Tanishq Srivastava, Mr.Abhijit Chakravarty, Mr. Bhanu Gulati, Mr. Aabhaas Sukhramani, Mr. Anum Hussain, Ms. Yamini Singh and Mr. Sourabh Kumar, Advs. for BCD.

Mr. Sanjay Jain, Sr. Adv. with Mr. Piyush Beriwal, Mr. Kushagra K. Kansal, Mr. Vedansh Anand, Mr. Yash Tyagi and Mr. Sandip Munian, Advs. for applicants in C.M. No. 61310/2024

Mr. Neeraj, Mr. Satya Ranjan Swain, Mr. Rudra Paliwal, Mr. Sanjay Pal, Mr. Soumyadip Chakraborty, Mr. Kautilya Birat and Mr.Sachin Saraswat, Advs.

Mr. Ajay Kumar Agarwal, Adv.



CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE VIBHU BAKHRU
HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

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20.11.2024

CM APPL. 61310/2024, CM APPL. 63389/2024, CM APPL. 63390/2024

1. Learned counsel for the Delhi High Court has handed over a brief note. The said note reads as under:

"The Hon'ble Full Bench in Writ Petition (C) No. 10363/2021 titled "Lalit Sharma and ors. vs. Union of India and ors." vide orders dated 19.03.2024, while adhering to the principle of "One Bar One vote" has directed that the Election of the Executive Committees of all the District Court Bar Associations, Delhi High Court Bar Associations and all the Bar Associations annexed with Tribunals in Delhi are to be held simultaneously on one date for which the proximity cards are mandatory. The said proximity cards would also be useful for security purpose on later stage.

The "Committee to conduct Audit of Existing Rules and Measures: (i) To make Recommendations regarding Security and Disaster Management of Delhi High Court and all the District Courts; (ii) To propose Draft Rules; (iii) to examine Existing Rules on the Issues and Suggest Amendments" was entrusted with the task of providing proximity cards to all the advocates.

The aforesaid Committee has decided that the applications for the proximity card of the advocates are subjected to approval at 04 levels i.e. Level-1 - State Bar Councils; Level-2 - Election Committee of respective Bar Association; Level-3 - President/Secretary of respective Bar Association and Level-4 is this Court. A total of 41282 applications are received for proximity cards. The pendency of applications at each level is as under:-

Total Pending at Level-1: 275

Total Pending at Level-2: 11068

Total Pending at Level-3: 12488

Total pending at Level-4: 1628

The Hon'ble Chairman of the Security Committee while

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 21/11/2024 at 18:48:41



considering the matter related to delay in verification process at respective levels has directed as under:-

"a cut off date of 26 Nov, 2024 be fixed as the last date for verification and approval at each level. This may be communicated forthwith to the respective Associations.

Accordingly, vide this Court's letter dated 14.11.2024 the Secretaries of State Bar Councils (Level-1), Chairperson of Election Committees (Level-2) and President/Secretaries of respective Bar Associations were requested to complete the verification process/approval of applications within the time frame.

A total of 6140 cards have been printed and handed over to concerned Chairperson of Election Committees for onward distribution to concerned advocates. "

2. Mr. Sanjay Jain, learned senior counsel for the applicants in C.M. No. 61310/2024 states that the Delhi High Court Bar Association is not cooperating in the preparations leading to elections. He states that Nine Thousand Three Hundred and Six (9306) forms are pending scrutiny at the Level 2 stage in the Delhi High Court. He also states that the Delhi High Court Bar Association has neither appointed a Returning Officer nor an Election Commissioner till date.
3. Mr. Sandeep Sharma, Honorary Secretary, Delhi High Court Bar Association assures this Court that the said forms shall be processed both at Level 2 and Level 3 stage forthwith. He also states that the issue of reservation of posts for women candidates is pending consideration before the Supreme Court and the matter is now listed before the Apex Court on 29th November, 2024. He prays that the present matter be taken up after the next date of hearing before the Apex Court. He assures this Court that the direction given on the administrative side by the Security Committee shall be complied with on or before 26th November, 2024. The said statements are taken on record.
4. Keeping in view the aforesaid, this Court directs the District Court Bar Associations and the Delhi High Court Bar Association to appoint a



Returning Officer along with an Election Commissioner on or before 26th November, 2024.

5. List the matter for further consideration on 02nd December, 2024 at 02:30 p.m.

MANMOHAN, CJ

VIBHU BAKHURU, J

YASHWANT VARMA, J

NOVEMBER 20, 2024
N.Khanna

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